

IN THE COURT OF ACMM -EAST KKD DELHI
State vs. Gopal Juneja
FIR No: 129/2020
PS Preet Vihar
U/s 380/411/34 IPC

13.08.2020

A bail application under Section 437 Cr.P.C. through VC.

Present: Ld. APP for the State through VC.

Sh. Shyam Kumar, ld. Counsel for the applicant/
accused through VC.

HC Manoj from PS Preet Vihar.

Reply is received from the IO.

Accused is stated to be in JC.

At request of Ld. Counsel put up for arguments on
applications on 14.08.2020.

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(DINESH KUMAR)
ACMM (EAST)/KKD/13.08.2020

IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Rahul

FIR No: 223/2020

PS New Ashok Nagar

U/s 379/356/411 IPC

13.08.2020

A bail application under Section 437 Cr.P.C. through VC.

Present: Ld. APP for the State through VC.

None for the applicant/accused.

HC R.B. Tomar from PS New Ashok Nagar.

Reply is received from the IO.

Accused is stated to be in JC.

The reader has informed that he had contacted the Ld. Counsel for the applicant and asked him to join the proceedings through VC. However, he asked him to adjourn the matter as he was not in a position to join the proceedings.

At request, the matter is adjourned. Be listed on 19.08.2020.

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IN THE COURT OF ACMM -EAST KKD DELHI

**State vs. Ram Janam Singh & Ors.
FIR no. 559/2019 & 560/2019
PS New Ashok Nagar**

13.08.2020

Application moved on behalf of the applicant/accused Ram Janam for seeking directions to the IO/SHO for defreezing the accounts of applicant.

Present: Sh. Ramesh, Ld. APP for the State through VC.

Sh. Lokesh Kumar Mishra, ld. counsel for the applicant.

Reply received from the IO

I have heard the submissions and perused the record.

It is mentioned in the application that during the investigation the IO had frozen the bank accounts of the applicant. Now the parties have entered into settlement. Hence it is prayed that the IO may be directed to defreeze the accounts of the accused.

In the reply the IO has stated, inter alia, that he is aware that the parties have entered into settlement. He has also recorded the statements of the complainants to that effect. Hence, he has no objection if the accounts are defreezed.

It is noteworthy that the accounts in question were freezed by the IO during investigation. However, as is reflected from the reply there was no order of any Court to freeze the accounts in question. Once the IO is aware that a settlement has been arrived between the parties and he has already recorded statements of the complainants in both the FIRs, he himself can take the steps to get the accounts defreezed. There is no need of obtaining any order from the Court.

IO is at liberty to take necessary steps for defreezing those accounts.

In terms of the aforesaid directions, the application stands disposed of.

Copy of this order be sent to the ld. counsel for the applicant on his E-mail and order be uploaded on the server.

Ld. counsel is directed to file the original application along with documents in the court within 2 days from today.

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IN THE COURT OF ACMM -EAST KKD DELHI

**State vs. Not Known
E. FIR No: 04820/2020
PS Preet Vihar**

13.08.2020

An application for releasing the vehicle no. DL-7S-BY-8278 on superdari moved by applicant Mohd. Rehman.

Present: Sh. Ramesh, Ld. APP for the State through VC.
Applicant Mohd. Rehman has joined the proceedings through VC.
HC Manoj, from PS Preet Vihar.
Reply received from the IO.
Submission heard. Reply perused.

In view of the judgement of Hon'ble High Court of Delhi in the case of **Manjeet Singh Vs. State Crl. M.C. 4485/2013 and Crl. M.A. No. 16055/2013**, the above said vehicle be released to the applicant on superdari on furnishing indemnity bond in the sum of Rs. 20,000/- (Rs. Twenty thousand only) to the satisfaction of the IO. The superdar shall produce the vehicle in court during trial if required

The SHO/IO is further directed to ascertain and satisfy himself about the ownership of the vehicle in question and also to take the photographs of the case property alongwith the negatives duly authenticated and certified and a detailed punchanama be also prepared of the property before such release. It is also directed that the investigating officer shall keep on record the permanent address of the applicant, his/her identity proof, his/her address proof as well as his/her phone number. It is further directed that the applicant shall

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join the investigation/trial as and when directed to do so and will also undertake that he/she will intimate to the court and address which he/she may change during the course of time.

Photographs shall be placed on record alongwith the Negative/CD. If the photographs are taken from digital camera, there is no need to place negatives on record.

Applicant shall be at liberty to dispose off the case property.

The documents of the vehicle which are found genuine during investigation be also released to the rightful claimant. Application is disposed off accordingly.

Copy of this order be sent to the applicant on his E-mail and order be uploaded on the server.

Applicant is directed to file the original application along with documents in the court within 2 days from today.

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(DINESH KUMAR)
ACMM (EAST)/KKD/13.08.2020

IN THE COURT OF ACMM -EAST KKD DELHI

**State vs. Jitender
State vs. Kuldeep
State vs. Manoj Kumar**

**FIR No: 329/2020
PS New Ashok Nagar
U/s 419/420/34 IPC**

05.08.2020

Three bail applications under Section 437 Cr.P.C. through VC.

Present: Sh. Ramesh, Ld. APP for the State through VC.

None for the applicants/accused.

SI Parikshit and HC R.B. Tomar from PS New Ashok Nagar.

Reply received from the IO

Accused are stated to be in JC.

Naib Court HC R.B. Tomar has informed that he had received a phone call from Sh. Brij Shyam, Id.counsel for the accused who told that he was unable to join the proceedings through VC today and he sought an adjourned.

At his request, all the three bail applications are adjourned.

List the aforesaid bail applications for consideration on 18.08.2020.

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Date: 2020.08.13 13:07:53 +05'30' **ACMM (EAST)/KKD/05.08.2020**

IN THE COURT OF ACMM -EAST KKD DELHI

**State vs. Jitender
State vs. Kuldeep
State vs. Manoj Kumar**

**FIR No: 330/2020
PS New Ashok Nagar
U/s 419/420/34 IPC**

05.08.2020

Three bail applications under Section 437 Cr.P.C. through VC.

Present: Sh. Ramesh, Ld. APP for the State through VC.

None for the applicants/accused.

SI Parikshit and HC R.B. Tomar from PS New Ashok Nagar.

Reply is received from the IO

Accused are stated to be in JC.

Naib Court HC R.B. Tomar has informed that he had received a phone call from Sh. Brij Shyam, Id.counsel for the accused who told that he was unable to join the proceedings through VC today and he sought an adjourned.

At his request, all the three bail applications are adjourned.

List the aforesaid bail applications for consideration on 18.08.2020.

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